

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.617/MP/2020

Subject : Petition under Section 86(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted from BALCO purportedly towards non-supply of power.

Date of Hearing : **3.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Bharat Aluminium Company Limited (BALCO).

Respondents : PTC India Limited and 2 Ors.

Parties Present : Shri Hemant Singh, Advocate, BALCO
Ms. Supriya Rastogi, Advocate, BALCO
Shri Harshit Singh, Advocate, BALCO
Ms. Lavnya Panwar, Advocate, BALCO
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file a rejoinder to the reply filed by Respondent 2 & 3. The learned counsel for Respondent No.1, PTCIL, submitted that Respondents 2 & 3, in their reply, have also made certain submissions *qua* PTCIL and therefore, PTCIL may also be permitted to file its response thereon, if required.

2. Considering the request of the learned counsel for the Petitioner and Respondent, PTCIL, the Commission permitted Respondent No.1, PTCIL is to file its response, if any, to the reply of Respondent 2 & 3, limited to any allegation /submission made *qua* PTCIL within two weeks. The Commission also permitted the Petitioner to file its rejoinder(s) within two weeks thereafter.

3. The Petition will be listed for hearing on **6.3.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)